



**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
BEFORE**

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 10th OF JANUARY, 2025

CONTEMPT PETITION CIVIL No. 3381 of 2024

AMAR SINGH

Versus

SHRI SURYAAKANT TRIPATHI LAND ACQUISITION OFFICER

Appearance:

Shri Hardayesh Kumar Shukla – Advocate for petitioner.

Shri Shailendra Singh Kushwah- Advocate for respondent.

ORDER

This Contempt Petition, under Article 215 of the Constitution of India read with Section 10 and 12 of the Contempt of Courts Act, has been filed complaining violation of order dated 10.07.2024 passed by this Court in WP.No.14870 of 2024 by which this Court had directed the respondents to decide the representation of petitioner dated 06.05.2024.

2. It is submitted by counsel for respondent that by order dated 09.01.2025, representation made by petitioner has been decided.
3. Faced with such a situation, counsel for petitioner seeks liberty of this Court to assail the order dated 09.01.2025, in case if petitioner is still aggrieved by the same.
4. With aforesaid liberty, Contempt Petition is ***dismissed as infructuous.***

(G.S. Ahluwalia)
Judge